

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

(IB)-450(ND)2017

CORAM:

PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.12.2017

NAME OF THE COMPANY: M/s. Toll Global Forwarding India Pvt. Ltd.
Vs. M/s. Sarash Exports Services Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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	For the Petitioner:	Mr. Anshu Bhanot, Advocate Mr. Anuj Mirdha, Advocate		
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	For the Respondent:	Ms. Gauri Rishi, Advocate		
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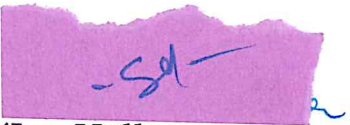
ORDER

CA N. 350/2017 has been filed by the Operational Creditor on behalf of the RP stating that the copy of the order was not made available to them, neither posted on the website, due to which publication could not be effected within 3 days by the IRP.

In view of the above difficulty experienced, we direct the tenure of the IRP Mr. Rakesh Wadhwa shall commence from today. He shall take immediate steps as required under the Code.

CA stands disposed off.


(S. K. Mohapatra)
Member (T)


(Ina Malhotra)
Member (J)